

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

OA. 494 of 1996

Present: Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman.

Hon'ble Mr. M.S.Mukherjee, Administrative Member.

BINA DEBI

-VS-

UNION OF INDIA & ORS.

For the applicant: Mr.P.C.Das, counsel.

For the respondents: Mr. P.K.Arora, counsel.

Heard on: 1.7.96.

Ordered on: 1.7.96.

O R D E R

A.K.Chatterjee, V.C.

ld.counsel for both the parties are present and we have heard them in full.

The applicant contends that her husband was an employee of C&W Workshop, Eastern Railway, Liluah, who became mentally upset in or about 1959 and did not join his service thereafter and passed away in 1973.

She made an appeal for payment of ^{Settlement} certain dues followed by reminders which, however, remains pending. She also made representations on 26.08.91. and on 28.4.92 which were also not disposed of by the respondents and she was not favoured with any reply.

In the circumstances, perusing the application with its enclosures and on hearing the ld. counsel for both the parties, we dispose of the application itself

at the admission stage by directing the respondents, particularly the respondent no. 2 herein to dispose of the representation made by the applicant on 28.4.92 by passing a ~~reasonable~~ speaking order within two months from the date of communication of this order and the ~~to be~~ order/passed as such, shall be communicated to the applicant as soon as it is passed.

We pass no order as to costs.

Mukherjee
(M.S.Mukherjee)
Member(A)

A.K. Chatterjee
(A.K.Chatterjee)
Vice-Chairman.